

File No.1-1415/FSSAI/Imports/2015
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
(Imports Division)
FDA Bhavan, Kotla Road, New Delhi-110 002

The February, 2016


ORDER

Subject: Notification of FSSAI's Authorised Officer for Arshiya Northern Free Trade & Warehousing Zone, Khurja under Section 47(5) of FSS Act 2006 - reg.

Food Safety and Standards Authority of India has been established under the provisions of Food Safety and Standards Act, 2006 as a statutory body for laying down science based standards for articles of food and to regulate manufacture, storage, distribution, sale and import of food so as to ensure availability of safe and wholesome food for human consumption. Under the Food Safety and Standards Act, the Food Authority has a mandate of ensuring safety of food items imported into the country.

2. In terms of provisions contained in Section 25 read with Section 47(5) of FSS Act, 2006, **Shri Manish Aggarwal** (Preventive Officer), Customs is hereby notified as the **Authorised Officer** for the jurisdiction of **Arshiya Northern Free Trade & Warehousing Zone** for imported food clearance from the date of order till further orders. The address and contact details of Authorised Officer are given below:

<p>Shri Manish Aggarwal Authorised Officer (Arshiya Northern Free Trade & Warehousing Zone, Khurja)</p>
<p>Food Safety and Standards Authority of India (A Statutory Authority established under the Food Safety & Standards Act, 2006) Regional Office- Northern Region Vill. Ibrahimpur, Junaidpur URF Moujpur, Khurja, Dist Bulandshahar Email : Arshiya.khurja.customs1@gmail.com Ph.No: +91-9953488701</p>


(Pawan Agarwal)
Chief Executive Officer

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29-2-16